

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 319/MP/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 26th May, 2025

In the matter of

Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 2023 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" *inter alia*, seeking appropriate reliefs pertaining to compliance by way of submitting financial closure documents.

And

In the matter of

1. ACME Solar Holdings Limited,

Plot No. 152, Sector-44,

Gurugram-122002.

2. ACME Raisar Solar Energy Private Limited,

Plot No. 152, Sector-44,

Gurugram-122002.

3. ACME Phalodi Solar Energy Private Limited,

Plot No. 152, Sector-44,

Gurugram-122002.

4. ACME Deoghar Solar Power Private Limited,

Plot No. 152, Sector-44,

Gurugram-122002, Haryana.

5. ACME Dhaulpur Powertech Private Limited,

104, Munish Plaza, 4637/20,

Ansari Road, Daryaganj,

New Delhi-110002.

...Petitioners

Versus

Central Transmission Utility of India Limited,

"Saudamini", Plot No.-2, Sector 29,

Parties Present:

Shri Aniket Parson, Advocate, ASHL
Ms. Pratiksha Chaturvedi, Advocate, ASHL
Shri Aman Sheikh, Advocate, ASHL
Ms. Archita Kashyap, Advocate, ASHL
Shri Shubham Singh, Advocate, ASHL
Ms. Tanya Bajaj, Advocate, ASHL
Shri Tushar Goel, ASHL
Shri Siddharth Sharma, CTUIL

ORDER

The Petitioners, ACME Solar Holdings Limited and Ors. (hereinafter collectively referred to as “the Petitioners”), has filed the present Petition with the following prayers:

“a. Quash the emails dated 26.11.2024, 29.11.2024, and 17.12.2024 issued by CTUIL, wherein the Petitioners have been directed to re-submit documents pertaining to financial closure in the name of ACME Solar Holdings Limited under Regulation 11A of the GNA Regulations (as amended);

b. Hold and declare that the Petitioners have achieved financial closure in terms of the Connectivity Regulations, 2009, and Clause 9.3.1 of the Revised Detailed Procedure, 2021, by way of the submissions made by their SPVs i.e., the Petitioner Nos. 2-5 who have executed the PPAs with SECI;

c. Hold and declare that compliance under Regulation 11A of the GNA Regulations (as amended), specifically pertaining to financial closure, is not required to be undertaken again for the Petitioners’ Projects, as the same has already been duly fulfilled under the previously applicable regulatory framework i.e. Connectivity Regulations, 2009;

d. Without Prejudice, grant relaxation for the conditions stipulated under Regulation 11A (2) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 by permitting ACME Solar Holdings Limited i.e., the Connectivity grantee to submit the Financial Closure document in the name of its subsidiaries i.e., Petitioner Nos. 2-5 which have executed Power Purchase Agreements with SECI;

e. Restrain Central Transmission Utility of India Limited from taking any coercive steps against the Petitioners pursuant to email dated 26.11.2024, 29.11.2024 and 17.12.2024 and/or any other subsequent email/letter under the GNA Regulations (as amended); and

f. Pass any orders this Commission may deem just and equitable in favour of the Petitioners.

Interim reliefs sought, if any

In light of the facts and circumstances it is most respectfully prayed that this Hon'ble Commission may be pleased to grant ad-interim ex-parte relief to the Petitioners restraining the Respondent from taking any coercive actions against the Petitioners during the pendency of the present Petition."

2. The matter was listed for the hearing on 21.5.2025. During the course of the hearing, the learned counsel for the Petitioner submitted that the present matter is squarely covered by the direction issued by the Commission to CTUIL, vide Record of Proceedings for the hearing dated 29.1.2025 in Petition No. 147/MP/2025. Learned counsel further submitted that Petitioner No. 1, vide its e-mail dated 12.2.2025, informed CTUIL that the Petitioner has already submitted the financial closure documents on 25.2.2021 and 2.3.2021, and the same may be accepted in terms of the ROP dated 29.1.2025 in Petition No. 147/MP/2025. However, no response was received from the CTUIL in this regard.

3. The representative of the CTUIL submitted that documents submitted by the Petitioner will be considered by the CTUIL as per the direction issued by the Commission vide ROP dated 29.1.2025 in Petition No. 147/MP/2025.

4. Considering the submissions made by the learned counsel for the Petitioner and the representative of the CTUIL that the issue raised in the present Petition no longer survives pursuant to the direction given in the ROP dated 29.1.2025 in Petition 147/MP/2025, the present Petition is disposed of.

5. Accordingly, the Petition No. 319/MP/2025 is disposed of.

Sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson